

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON 28.11.2022 at 02.30 PM THROUGH VIDEO CONFERENCING

PRESENT: JUSTICE RAMALINGAM SUDHAKAR, HON' BLE PRESIDENT
SHRI. SAMEER KAKAR, MEMBER (TECHNICAL)

IN THE MATTER OF : HARSHA EXITO ENGINEERING PVT LTD

MAIN PETITION NUMBER : IBA/471/2020

(IA/MA) APPLICATION NUMBERS

IA/248(CHE)/2022, IA/829(CHE)/2022 IN IA/248(CHE)/2022

1 IBA/471/2020

IA/248(CHE)/2022; IA/829(CHE)/2022 IN IA/248(CHE)/2022

ORDER

The RP is represented by the Ld. Counsel Mr. S.R Rajagopal through video conferencing mode.

IA/829(CHE)/2022:

This Application has been filed seeking the following prayer:

It is humbly prayed that the amendment application for correction in Page No.22 and Page No. 29 of typed set of the application as mentioned in Para7 above may be approved and orders for approval of the successful Resolution Plan may be passed by this Hon'ble Tribunal and render Justice.

It was also stated that during the hearing that amended Form-H has been filed under SR No. 6233 dated 25.11.2022 which incorporates the changes sought for in the present Application.

Hence, IA/829(CHE)/2022 is hereby **allowed**.

The amended Form-H is taken on record.



IA/248(CHE)/2022:

During the course the hearing on insistence of the bench for more payments to the Operational Creditor the Resolution Applicant acting through the RP has agreed to the revised plan value.

The RP is directed to file an affidavit giving details of the revised value of the plan. RP is further directed to file e-mail confirmations of the COC members approving the revised distributions and plan proceeds.

The RP is also directed to obtain an affidavit from the Resolution Applicant wherein agreeing to revise the plan value and file an affidavit before the Registry of this Tribunal.

The RP is also directed to obtain the source of funds along with the proof of funds of the Resolution Applicant and file the same before the Registry of this Tribunal on or before 02.12.2022.

List the matter on **05.12.2022** for further hearing.



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[SAMEER KAKAR]
MEMBER (TECHNICAL)

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[JUSTICE RAMALINGAM SUDHAKAR]
(PRESIDENT)